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ITEM NO.203

COURT NO.5

SECTION XIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2798/2010

(From the judgement and order dated 24/11/2009 in WP No. 33013/2009  
of The HIGH COURT OF KERALA AT ERNAKULAM)

K.N. GOVINDAN KUTTY MENON Petitioner(s)

VERSUS

C.D. SHAJI Respondent(s)

(For final disposal)

Date: 21/11/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM  
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Prashanth P., Adv.  
Ms. Prachi Bajpai, Adv.  
Mr.S.K. Balachandran, Adv.  
Mr. T. Harish Kumar, Adv.

For Respondent(s) Mr. V. Giri, Sr.Adv.(A.C.)

UPON hearing counsel the Court made the following  
O R D E R

After hearing learned counsel for the parties  
at considerable length, the Court reserved its  
verdict.

[ Usha Bhardwaj ]  
Court Master

[ Savita Sainani ]  
Court Master